

said in his speech that it need not and will not take effect. I would request the Prime Minister to consider this question, so as to create a good atmosphere in the country. Government had certainly given some concessions, but in order to create a good atmosphere in the country, I request the Prime Minister to see that the Ordinance is withdrawn and the Bill is not proceeded with, and the other steps that were to be taken are not taken.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): A little while ago, my colleague the Home Minister, in performing a formal function, that is, laying the copy of the Ordinance on the Table of the Rajya Sabha, added that Government have advised the President to revoke the Ordinance; and it is hoped that in the course of a day or two, the President will issue such orders. That is all that I wish to say at present.

MOTION FOR ADJOURNMENT

EXPLOSION IN DELHI

Mr. Speaker: I have received notice of an adjournment motion from Shri Surendranath Dwivedy, which reads as follows:

"The bomb explosion in Ballimaran in Delhi on Saturday, the 10th August, 1957, at 8-30 p.m. as a result of which a feeling of insecurity has been created amongst the citizens of Delhi."

It is said to have taken place on the night of Saturday, that is, day before yesterday.

The Minister of Home Affairs (Pandit G. B. Pant): The hon. Member seems to have been misinformed. A small cracker exploded on the balcony of a house in a mohalla which is properly known as Ballimaran, Delhi, at about 8-30 p.m. on Saturday. There was absolutely no

loss either to property or to person. The police reached that house at once, and they started investigation. There is no sense of insecurity anywhere, and I would assure the hon. Member that he has no reason to be afraid of the security of anyone, including himself.

Shri Surendranath Dwivedy (Kendrapara): I only wish to say that on the 8th inst. also, there was a bomb explosion, in which about 10 persons were injured. That is admitted by Government. And this explosion comes just after that incident.

May I remind the House that on 21st June, 1956, when the first bomb explosion occurred in Delhi, the same story was repeated that it was a cracker, but ultimately, it was found that in September it took such a turn that the whole country and the whole of Delhi were agitated that ultimately Government ordered an enquiry into the matter. As yet, the report has not been published. Necessarily, when these things occur one after the other, there is a certain amount of feeling of insecurity amongst the people. The Home Minister assures us that there is absolutely no cause for alarm. But at the same time, I would like to know what has happened to the report, and what action has been taken thereon. Since this incident happened on the 8th inst., why did the police not take adequate measures?

In regard to the incident on the 8th inst. you should know that that occurred when the Muharram procession was passing; and in 1956, almost at the same place, when the Muharram procession was going, the bomb explosion took place.

Therefore, I find that there is neglect on the part of the police, and there is no awareness of the situation on the part of the authorities concerned.

Pandit G. B. Pant: The police has been very vigilant in Delhi, and it has sent up a number of cases which arose out of the explosion of even crackers, where they came within the scope of the law; and several persons have been punished by courts. So, to cast any reflection on the police, in the circumstances, is not fair.

I think the explosions that are taking place, occasionally, of crackers, are intended only, perhaps, to provide some sort of a pretext for making an emotion here. Otherwise, so far as this particular cracker explosion is concerned, nobody has been injured, and I do not see how any adjournment motion can be made in a matter of this type. It is absolutely out of order.

Shri Surendranath Dwivedy: Is it not a fact that ten people were injured? Does the Minister deny that on the 8th inst.

Mr. Speaker: We are not concerned with what happened on the 8th inst. So far as the incident now under discussion is concerned, it is not alleged that any persons were injured, in support of this adjournment motion. I have received a short extract from the newspaper, which reads thus:

"Cracker explosion in Ballmaran

A cracker explosion took place on Saturday night in front of the office of a property dealer on the first floor of a building in Ballmaran. No one was injured. Five persons have been detained by the police."

So, the police seem to have been alert.

It is true that the hon. Member has wanted to bring this to the notice of the House. But I myself have received notice of a short notice question relating to an occurrence on the night of 8th August, that is, when the *tazia* procession was proceeding, some bomb or some cracker was thrown there. On the 9th inst., Shri D. C. Sharma gave notice of a call-

ing-attention motion on the same subject. I have referred both of them to the Home Minister.

In view of what has happened, evidently, the hon. Member wanted to bring it to the notice of the House, and get a sense of security regarding the affairs in Delhi. In view of the statement of the hon. Minister, and the fact as reported in the press, that it took place in the first floor—a man would not throw a bomb at himself.

An Hon. Member: Some persons may even do so.

Mr. Speaker: Under those circumstances, something must have taken place, but it must be a slight matter; all the same, I am sure, as the Home Minister has said, all these things were being investigated into at earlier times, and a number of people were prosecuted, sent to jail and so on.

Under those circumstances, it is too small a matter for adjourning the normal proceedings of the House to invite the attention of the House to this. I do not give my consent.

PAPERS LAID ON THE TABLE

REPORT OF OFFICIAL LANGUAGE COMMISSION

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table a copy of the Report of the Official Language Commission. [Placed in Library. See No. S-176/57].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table under sub-section (4) of section 43-B of the Sea Customs Act, 1878, a copy of each of the following notifications:—

(1) SRO 2394, dated the 20th July, 1957; [Placed in Library. See No. S-177/57].

(2) SRO 2395, dated the 20th July, 1957, containing the Cus-